

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. No. 301 of 2013 in
DFR No. 1589 of 2013

Dated : 31st October, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Hubli Electricity Supply Co. Ltd. Appellant(s)

Versus

M/s. Parrys Sugar Industries Ltd. Respondent(s)

Counsel for the Appellant(s) : Mr. Sri Ranga Subbanna
Ms. Suman Naganand
Ms. Sharmila
Mr. Shodhan Babu

Counsel for the Respondent (s) : Mr. Prabhuling K. Navadgi
Mr. Vedanayaki Kiran D.
Mr. Bhabna Das for R-1

ORDER

I.A. No. 301 of 2013
(Appl. for condonation of delay)

This is an Application to condone the delay of 79 days in filing the Appeal as against the main Order dated 07.02.2013. It is submitted that after the Order had been passed, they filed the Review on 08.04.2013, which was disposed of on 13.06.2013. Thereafter, the Appeal was prepared and the same has been filed before this Tribunal on 07.08.2013, that is how the delay was caused.

This Application is vehemently opposed by the learned counsel for the Respondent on the ground that cogent reasons for the condonation of delay have not been given.

However, we deem it appropriate to condone the delay on payment of some cost. Accordingly, the learned counsel for the Applicant/Appellant is directed to pay the cost of Rs. 15,000/- (Rupees fifteen thousand only) to a charitable organization, namely, "**TAMANA, C-10/8, Vasant Vihar, New Delhi – 110057**"_ on or before 18.11.2013.

After receiving the compliance report, the Registry is directed to number the Appeal and post the Appeal for Admission on **20.11.2013**.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/kt